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surance from them in this connection. Then, Sir, from our side, we wil) try to finish it as early as possible. From the ruling party side also, they should try. When everything has ended so well and so happily, I would request the ruling party side to try to see that it 2 finishes exactly at o'clock. After 3 P. M- it has been agreed, it would be better if we can finish soon after the Question Hour. As far as the other things are concerned-this is my last submission-if we cannot finish before 3 P.M., the small business, the small amendments that are there, can be taken up after 5 P.M. But let there be an assurance that it would start at 3 P.M. So, I would request you to ensure this.

MR. CHAIRMAN: I am afraid, this was discussed with a great show of force and with great, I mean, emphasis in the Business Advisory Committee when Mr. Kulkarni and others debated it rather holly. Now, it has been said that tomorrow it wilt be done. How much time you should take, I dare not say, because Mr. Piloo Mody will say that I am wasting the time. *(Interruptions).* About himself he will not say.

SHRI MANUBHAI PATEL: Sir, from our side, we will agree. But we should started at 3 P.M. *(Interruptions).*

SHRI ARVIND GANESH KULKAR-NI: Sir, we want your ashirvad: we want your *ashirvad* to the effect that it would start at 3 P.M. and co-operation from the Leader of the House will be there.

MR. CHAIRMAN: Both the sides are hard and I cannot do anything. I think it wiH be done.

SHRI ARVIND GANESH KULKAR-NI: O.K., Sir.

[Mr. Deputy Chairman in the Chair.]

SHRI HAREKRUSHNA MALLICK (Orissa): Sir, I have got a submission to make".

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

SHRI HAREKRUSHNA MALLICK: Sir, there was **a** question regarding tha consumption of Kesari dal. It is a dangerous thing and it is a very serious matter. It is **a** matter of shame that when the people who consume this suffer because it is poisonous, Minister is sitting silent over this and he is not doing anything. (*Inierruptions*). It is a serious matter. Something should be done.(*Interruptions*) The Minister is not saying anything about it. It is consumed by the people which is poisonous, I want that immediate steps should be taken in this regard. (*Interruptions*).

MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Report (1980-81) Part U (Administrative and financial of the Indian Council of Agricultural Research, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALE-SHWAR RAM): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the Indian Council of Agricultural Research, New Delhi, for the the year 1980-81, Part II (Administrative and Financial.)

(b) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

.[Placed in library. *See* No. LT—4102| 82 for (a) and (b).

Review (1980-81) by Government on the working of the Banana and Fruit Development Corporation Limited, Madras

SHRI BALESHWAR RAM: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Review by Government on the working of the Banana and Fruit Development Corporation Limited, Madras, for the year 1980-81.

[Placed in Library. See No. LT-4078/ 82.]